

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4149
ANSWERED ON:15.12.2009
BILLS ON SPECIAL ECONOMIC ZONES
Basavaraj Shri Gangasandra Siddappa;Sule Supriya

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has cleared Bills relating to Special Economic Zones received from various States including Andhra Pradesh and Maharashtra;
- (b) if so, the details thereof;
- (c) whether any such bills has been sent back for reconsideration by the State Governments; and
- (d) if so, the details thereof and the reasons therefor, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A statement of State Bills relating to Special Economic Zones received from the various States is attached as Annexure.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO.4149 FOR 15-12-2009 REGARDING BILLS ON SPECIAL ECONOMIC ZONES.

Sl. No. Name of the Legislation Present Status:

Finalized/Pending

1. The Gujarat Special Economic Zone Bill, 2004. Assent of the President was conveyed to the State Government on 29-3-2004
2. The Andhra Pradesh Special Economic Zones Bills, 2005. The Bill is under examination in consultation with the administrative Ministries concerned.
3. The Maharashtra Special Economic Zones and Designated Areas Bill,2006 of India to the introduction of the Bill in the State Legislature was conveyed on 25-04-2008.
4. The Jharkhand Economic Zone Bill, 2007. The Bill has been returned to the State Government on 20-07-2009,in pursuance of a policy decision.